

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 784 of 2020

In the matter of:

M. Choudhury & Co.

Vs.

**Smt. Ramanathan Bhuvaneshwari, Resolution
Professional of R.P. Info Systems Ltd. & Ors.**

...Respondents

Present:

Appellant: Mr. Sujoy Chatterjee, Mr. Lzafeer Ahmed, Mr. Satyaki Mukherjee, Mr. Suryaneel Das, Advocates.

Respondents: Mr. Jaivir Sidhant, Mr. Utsav Mukherjee, Ms. Smriti Churiwal, Deepti Babel, Ms. Megha Tyagi, Advocates for R1.

Ms. Sreenita Ghosh, Mr. Arjun Asthana, Mr. Siddharth, Mr. Subhankar Nag, Advocates for R2 & 4

ORDER

(Through Virtual Mode)

11.12.2020: Service upon Respondent No.5 has been effected through e-mail. However, there is no appearance on its behalf.

Reply-affidavits filed by Respondent Nos.1, 2 & 4 are taken on record. There is no appearance on behalf of Respondent No.3 even today. Appearance on behalf of Respondent Nos.3 and 5 is awaited. Rejoinder has been filed only to reply-affidavit of Respondent No.1. Learned counsel for the Appellant does not

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intend to file a separate rejoinder to the reply-affidavit of Respondent Nos.2 & 4 and treats the rejoinder filed in relation to reply-affidavit of Respondent No.1 as rejoinder to the reply-affidavit of Respondent Nos.2 & 4. Learned counsel for the Appellant may provide copy of the rejoinder to learned counsel for the Respondents.

Learned counsel for the parties may also file written submissions, not exceeding three pages, along with the pleadings supported by the relevant case law within two weeks.

List the appeal 'for admission (after notice)' on 25th January, 2021.

Meanwhile, interim order to be continued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

AR/g